

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 15724/2021

(Arising out of impugned final judgment and order dated 27-07-2021 in SSNO. No. 15862/2021 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

TARIQ H. SIDDIQUI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.126872/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.126873/2021-EXEMPTION FROM FILING O.T.

IA No. 126872/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 126873/2021 - EXEMPTION FROM FILING O.T.)

Date : 26-04-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Naveen Kumar, Adv.
Ms. Saroj Tripathi, AOR

For Respondent(s) Mr. R Bala, Sr. Adv.
Ms. Rukmini Bobade, Adv.
Mr. Ayush Puri, Adv.
Mr. Vaishali Verma, Adv.
Mr. Sachin Sharma, Adv.
Mr. Chandra Kant, Adv.
Dr. Arun Kr Yadav Dy Gov, Adv.
Dr. N. Visakamurthy, AOR

UPON hearing the counsel the Court made the following
O R D E R

The arguing counsel for the petitioner is in some personal difficulty, as submitted by Ms. Saroj Tripathi, learned counsel. Accordingly, the matter stands adjourned by six weeks.

(DEEPAK JOSHI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR